

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:3588
ANSWERED ON:10.09.2007
VIOLATION OF FERA RULES
Mehta Shri Bhubneshwar Prasad

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether various companies, especially Motorola has been involved in violation of Foreign Exchange Regulation Act in the past and has failed to complete another work of Bharat Sanchar Nigam Limited in the prescribed time limit;
- (b) if so, the details thereof;
- (c) whether any policy has been framed to black list the companies, especially Motorola due to irregularities being committed by it and creating problem in Government work;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor;
- (f) whether the companies, especially Motorola are doing business with other departments of the Government in the country; and
- (g) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD)

(a) to (g) As per the information provided by Directorate of Enforcement, there is no case of violation of the provisions of Foreign Exchange Regulation Act (FERA) by M/s. Motorola. It may be further mentioned that FERA has been repealed and replaced by Foreign Exchange Management Act, 1999.